

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

61. IA 1953/2023

IN

C.P. (IB)/698(MB)2021

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.05.2023**

Name of the Party: Labh Capital Services Pvt. Ltd.
Vs.
Shah Brother Ispat Pvt. Ltd.

Section 7, 33(1) of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Rakesh Gupta, Ld. Counsel for the Resolution Professional present.
2. Ld. Counsel for the RP submits that this Application i.e. IA-1953/2023 has been filed after expiry of 330 days as no plan was received and the CoC has not passed any resolution for liquidation. It is noted that the CoC has rejected resolution for liquidation also.
3. The Registry is directed to issue Notice to the CoC for filing any objection in the matter. The Applicant is also directed to serve a copy of this Order upon CoC Members.
4. Post this matter on **13.06.2023** for further consideration.

Sd/-

PRABHAT KUMAR
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)